

(27)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD.

OA.No.1511/94

Date of order:15-12-94.

T.Srinivas

...

Applicant.

And

1. The Sub-Divisional Officer, Telecommunication, Karimnagar.
2. The Telecom District Engineer, Kareemnagar.
3. The Chief General Manager, Andhra Pradesh Circle, Deersanchar Bhavan, Nampally Station Road, A.P. Hyderabad.
4. The General Manager, Telecom, Warangal.

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Respondents.

Counsel for the Applicant : Mr.K.Venkateswara Rao, Advocate.

Counsel for the Respondents: Mr.V.Bheemanna, Addl. CGSC.

CORAM:

HON'BLE MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R. RANGARAJAN, MEMBER ADMINISTRATIVE.

(9)

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN I

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Heard Shri K. Venkateswara Rao, learned counsel for the applicant and also Shri V. Bhimanna, learned standing counsel for the Respondents.

2. The applicant was selected for promotion as Phone Mechanic. The applicant was sent for training for 12 weeks on the basis of the selection for promotion as Phone Mechanic. He underwent the said training by July, 1993. But when the applicant was offered promotion on 27-7-94 ~~for promotion~~ to the post of Phone Mechanic, he submitted representations dated 26-10-94 and 5-11-94 <sup>to the effect</sup> that he was not interested in promotion.

3. The applicant is now working as Stores Lineman in the office of SDOT, Karimnagar. Issued memo. No. E-42/94-95/29 dated 16-11-94 calling for the applications for the post of Stores Lineman in his office. Aggrieved by the same, the applicant filed on 13-12-94 praying for declaration that the applicant is entitled to continue as ~~Store~~ Lineman by holding the action of the Respondents for the applications as per memo.No.E-42/94-95/29 dated 16-11-94 issued by the SDOT, Karimnagar as illegal, arbitrary and ~~discriminatory~~, irrational.

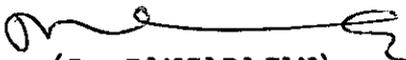
4. In these circumstances, it is just and proper to issue the following order: The applicant has to be continued as Store Lineman until his representations dated 26-10-94 and 5-11-94 are disposed.

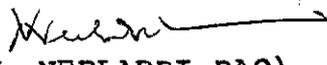
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It is needless to say that if the applicant is going to be aggrieved by the order to <sup>be</sup> pass<sup>ed</sup> on the basis of his representation, he is free to move this Tribunal under Section 19 of A.T Act.

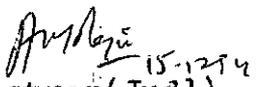
5. The OA is ordered accordingly. No costs./

  
(R. RANGARAJAN)  
Member (Admn.)

  
(V. NEELADRI RAO)  
Vice-Chairman

Dated the 15th December, 1994  
Open court dictation

NS

  
Dy. Registrar (Judl)

Copy to:-

1. The Sub-Divisional Officer, Telecommunication, Karimnagar.
2. The Chief General Manager, Andhra Pradesh Circle, Doorsanchar Bhavan, Nampally Station Road, Hyderabad.
3. The General Manager, Telecom, Warangal.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyd.
5. One copy to Mr. V. Bheemanna, Adml. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyd.
7. One spare.

KKU.

  
15/12/94

TYPED BY

*C.C. Tadasi*  
*15/12/94*

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M (ADMIN)

DATED: *15-12* 1994

~~ORDER/JUDGEMTN:~~

~~M.A./R.A/G.A.No.~~

O.A.No. *5 P 100*  
T.A.No. *(w.p.)*

Admitted and Interim directions issued.

~~Allowed.~~

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

*... core COPY*

No order as to costs.

Administrative Tribunal  
HYDERABAD BENCH  
*20 DEC 1994*  
*1571410*